## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P No. 142/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

Name of the Company		Monnet Ispat & Energy LtdVs- Orissa Sponge iron & Steel Ltd & Ors.		
Under Section		241/242		
SI. No.			Appearing on behalf of	Signature with date
1.		DAR, Advocate.	Resp. 617	Arnob Sandars Advocate 77272018.

1) My R. Svarkon, Add 2) My A. Kanadia, Add 3) Mr S. Cahash, Add

Petitioner

1/2/18

## ORDER

- Ld. Counsel for the petitioner as well as Ld. Counsel on behalf of respondent nos. 6 and 7 is present.
- Ld. Counsel for the petitioner submits that since the petitioner's company is on Corporate Insolvency Resolution Process (CIRP) and in view of the moratorium order exist, no proceedings can be continued till moratorium period is over, hence requested for adjournment for 3 months.

Since moratorium period is continuing as CIRP is still going on, it is adjourned.

List it on 24/04/2018.

Sd

(Jinan K.R.) Member (J)